GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3198
ANSWERED ON:16.03.2015
COMPENSATION TO ACCIDENT VICTIMS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of fatal/non-fatal accidents/deaths in various hazardous workplaces such as industrial units/factories, coal mines, construction sites, etc., in the country during each of the last three years and the current year, State/UT-wise;
- (b)the criteria for providing compensation to the families of the labourers who died in such accidents, State/UT-wise;
- (c)whether the Government proposed to enact a comprehensive law for removing the disparity in the compensation amount given to different States:
- (d)if so, the details in this regard and if not, the reasons therefor; and
- (e)the various details of safety guidelines issued for mines safety and also for safety and security at construction sites in the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT(SHRI BANDARU DATTATREYA)

(a): The State-wise number of fatal/non-fatal accidents/deaths in various hazardous workplaces such as coal mines in the country during the last three years and the current year, as reported by the mining sector to Directorate General of Mines Safety (DGMS), is given at Annexure-I, IA and IB.

As per the information collected from the Chief Inspector of Factories, the State-wise details of fatal/non-fatal accidents/deaths reported during the years 2011, 2012 and 2013 is given at Annexure-II. The number of fatal/non-fatal accidents/deaths in construction sites of the central sphere in the country during each of the last three years and the current year is given in Annexure-III.

- (b): Adequate provisions already exist under the Employee's Compensation Act, 1923. There is no proposal to enact a comprehensive law for removing the disparity in the compensation amount given to different States. Data regarding number of fatal/non-fatal accidents/deaths is not centrally maintained.
- (c) & (d): No, Madam. Does not arise.
- (e) The following steps have been taken by the Government to maintain safety in the mines:
- (i) Risk Assessment and Safety Management have been made compulsory in each mine so that every risk is assessed and due care taken to ensure safety;
- (ii) Code of Safe Practices (CoPs) and Standard Operating Procedures (SoPs) are being framed, implemented and reviewed;
- (iii) Special Training Programme on Risk Assessment and Safety Management System are being organized at company, Area and Unit level;
- (iv) In addition, National Safety Awards (Mines), Safety Weeks and Competitions are also organized to disseminate safety message and information to all the workmen, supervisors and officials; and
- (v) A special safety awareness campaign has been launched to increase awareness of mine workers. i.e., 'Safety is My Responsibility' and steps have been taken to propagate the same.

In addition to this, the office of the Chief Labour Commissioner(C) deals with the establishments in the construction works under Building and Other Construction Workers Act, 1996 falling in central sphere only. The Building and Other Construction Workers Rules 1998 contains elaborate provisions regarding safety and health measures from Rule 34 to Rules 232 encompassing all the aspects of safety and health of the construction workers.